



LEGISLATIVE ASSEMBLY OF GOA

**The Goa Public Moneys (Recovery of
Dues) (Amendment) Bill, 1990**

(Bill No. 10 of 1990)

**(As passed by the Legislative Assembly of Goa
on the 2nd day of August, 1990)**

**GOA LEGISLATURE DEPARTMENT
ASSEMBLY HALL, PANAJI
August, 1990**

The Goa Public Moneys (Recovery of Dues)

(Amendment) Bill, 1990

(Bill No. 10 of 1990)

A

BILL

*to amend the Goa, Daman and Diu Public Moneys
(Recovery of Dues) Act, 1986.*

Be it enacted by the Legislative Assembly of Goa in the Forty-first Year of the Republic of India as follows:—

1. *Short title and commencement.* — (1) This Act may be called the Goa Public Moneys (Recovery of Dues) (Amendment) Act, 1990.

(2) It shall come into force at once.

2. *Amendment of section 2.* — In section 2 of the Goa, Daman and Diu Public Moneys (Recovery of Dues) Act, 1986 (Act 10 of 1987), after clause (b), the following clause shall be inserted, namely:—

“(bb) ‘Collector’ means the Collector of a district and includes any other officer appointed by the State Government to exercise and perform all or any of the powers and functions of a Collector under this Act;”.